

should know about the final decision regarding his date of superannuation at least a few weeks in advance of that date.

10. On the basis of the foregoing discussions, it is clear that the authentic documentary evidence produced by the applicant about his correct date of birth cannot be ignored or brushed aside. I, accordingly, order that the respondents shall correct the date of birth in the service record of the applicant as 23.12.1932 and his date of superannuation will be determined on the basis of this corrected date of birth. Parties will, however, bear their own costs.

Shivaji

(M.Y.Priolkar)  
Member (A)